**MINUTES OF MEETING NO. 18/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED 02.01.2020**

Meeting No. 18/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 02.01.2020 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

| Sl. No. | Name of the representatives & their Designation | Department |
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| 1. | Shri S. K. Jain, D. O. | DPIIT |
| 2. | Shri B. C. Nayak, D. O. | DHI |
| 3. | Shri Shaish Kumar, (Tech-1) | Consultant |
| 4. | Shri V.C. Agarwal, (Tech-3) | Consultant |
| 5. | Shri K.V. Tirumala, Deputy DGFT | DGFT |
| 6. | Shri Pranav Upadhyay, Assistant Director ISS | DGFT |

**Note:**

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O. No./O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. For all the Manual cases, the concerned RA should check the composition fees paid by the firm.

5. Minutes of Meeting 16/20 dated 04.12.2019 were circulated on 27.12.2019 respectively, to all the members of the Committee and the comments, there upon received, were incorporated in the Minutes. The said minutes were unanimously approved.

**MEETING NUMBER:** 18/80-ALC2/2019 **MEETING DATE:** 02.01.2020

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| 1 | **Case No.:78/6/83-ALC1/2015** | Party Name: ECOCAT INDIA PVT.LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/83/050/00408/AM16/ | RLA File :05/23/040/00078/AM16/ | Lic.No/Date:0510394421 03.06.2015 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the comments for import items at No. Sl. 1 to 4 was already given by **MSME** and the case was again referred to **MSME** on 26.12.2019 for comments on import items at Sl. No. 5 & 6. However, no comments have been received yet. Hence, the Committee decided to wait for comments.<br><br>Case is deferred. | | | |

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| 2 | **Case No.:5/15/80-ALC2/2018** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00347/AM19/ | RLA File :09/24/040/00679/AM16/ | Lic.No/Date:0910063260 12.02.2016 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Hyderabad** and in this regard a letter was sent to the firm &**RA, Hyderabad** on 29.07.2019 followed by reminders on 06.11.2019& 26.12.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application.<br><br>Case is deferred. | | | |

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| 3 | **Case No.:186/15/80-ALC2/2018** | Party Name: TEMPCO TEMPERATURE MEASUREMENT PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00528/AM19/ | RLA File :07/24/040/00157/AM17/ | Lic.No/Date:0710110332 29.08.2016 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application was sent to MeitY for examination of the case on 22.08.2019 & 16.09.2019 followed by reminder on 04.11.2019 & 26.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 4 | **Case No.:404/15/80-ALC2/2018** | Party Name: OSWAL PUMPS LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00746/AM19/ | RLA File :33/24/040/00007/AM17/ | Lic.No/Date:3310030377 03.03.2017 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 26.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 5 | **Case No.:94/15/80-ALC2/2018** | Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00436/AM19/ | RLA File :07/24/040/00085/AM18/ | Lic.No/Date:0710111766 16.06.2017 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 6 | **Case No.:108/15/80-ALC2/2018** | Party Name: DEE DEVELOPMENT ENGINEERS LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00450/AM19/ | RLA File :05/23/040/00116/AM18/ | Lic.No/Date:0510403207 22.06.2017 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019 followed by a reminder on 22.11.2019. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 7 | **Case No.:3/18/80-ALC2/2019** | Party Name: INTERPUMP HYDRAULICS INDIA PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00248/AM20/ | RLA File :04/24/040/00094/AM18/ | Lic.No/Date:0410163413 10.08.2017 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Chennai & the firm**. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 8 | **Case No.:405/15/80-ALC2/2018** | Party Name: OSWAL PUMPS LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00747/AM19/ | RLA File :33/24/040/00007/AM18/ | Lic.No/Date:3310030410 01.11.2017 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 26.12.2019for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 9 | **Case No.:394/15/80-ALC2/2018** | Party Name: TRIVENI HI-TECH PVT.LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00736/AM19/ | RLA File :07/24/040/00368/AM18/ | Lic.No/Date:0710113046 04.04.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** on 11.12.2019for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 10 | **Case No.:121/15/80-ALC2/2018** | Party Name: ZTT INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00463/AM19/ | RLA File :04/24/040/00009/AM19/ | Lic.No/Date:0410164238 23.04.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a reply from the firm has been received on 01.01.2020. Therefore the committee decided to refer the firm's reply to**MeitY**for examination of the case.<br><br>Case is deferred. | | | |

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| 11 | **Case No.:122/15/80-ALC2/2018** | Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00464/AM19/ | RLA File :05/24/040/00047/AM19/ | Lic.No/Date:0510406269 27.04.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 19.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 12 | **Case No.:11/6/80-ALC2/2019** | Party Name: SMC PNEUMATICS (INDIA) PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00082/AM20/ | RLA File :05/24/040/00233/AM19/ | Lic.No/Date:0510407270 23.07.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the firm's reply to **Consultant (Tech-3)** for examination of the case.<br><br>Case is deferred. | | | |

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| 13 | **Case No.: 3/12/80-ALC2/2018** | Party Name: BIRLA PRECISION TECHNOLOGIES LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00276/AM19/ | RLA File :03/94/040/00599/AM19/ | Lic.No/Date:0310824314 09.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and the firm's representative explained the case before Norms Committee. The Committee directed to the representatives to furnish the following information:<br><br>1. Specific item of export wherever description of export item generic or non-specific.<br>2. Drawing of the export product vis-à-vis drawing of the blank for round products, if number of sizes of export product is high, information can be provided any of 4-5 sizes.<br>3. Drawing of the export product vis-à-vis drawing of the sheet for flat products, if number of sizes of export product is high, information can be provided any of 4-5 sizes.<br><br>Case is deferred. | | | |

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| 14 | **Case No.:4/12/80-ALC2/2018** | Party Name: BIRLA PRECISION TECHNOLOGIES LTD., | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00277/AM19/ | RLA File :03/94/040/00600/AM19/ | Lic.No/Date:0310824317 09.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and the firm's representative explained the case before Norms Committee. The Committee directed to the representatives to furnish the following information:<br><br>1. Specific item of export wherever description of export item generic or non-specific.<br>2. Drawing of the export product vis-à-vis drawing of the blank for round products, if number of sizes of export product is high, information can be provided any of 4-5 sizes.<br>3. Drawing of the export product vis-à-vis drawing of the sheet for flat products, if number of sizes of export product is high, information can be provided any of 4-5 sizes.<br><br>Case is deferred. | | | |

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| 15 | **Case No.:5/12/80-ALC2/2018** | Party Name: BIRLA PRECISION TECHNOLOGIES LTD., | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00278/AM19/ | RLA File :03/94/040/00598/AM19/ | Lic.No/Date:0310824375 11.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and the firm's representative explained the case before Norms Committee. The Committee directed to the representatives to furnish the following information:<br><br>1. Specific item of export wherever description of export item generic or non-specific.<br>2. Drawing of the export product vis-à-vis drawing of the blank for round products, if number of sizes of export product is high, information can be provided any of 4-5 sizes.<br>3. Drawing of the export product vis-à-vis drawing of the sheet for flat products, if number of sizes of export product is high, information can be provided any of 4-5 sizes.<br><br>Case is deferred. | | | |

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| 16 | **Case No.:12/12/80-ALC2/2018** | Party Name: BIRLA PRECISION TECHNOLOGIES LTD., | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00285/AM19/ | RLA File :03/94/040/00597/AM19/ | Lic.No/Date:0310824374 11.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and the firm's representative explained the case before Norms Committee. The Committee directed to the representatives to furnish the following information:<br><br>1. Specific item of export wherever description of export item generic or non-specific.<br>2. Drawing of the export product vis-à-vis drawing of the blank for round products, if number of sizes of export product is high, information can be provided any of 4-5 sizes.<br>3. Drawing of the export product vis-à-vis drawing of the sheet for flat products, if number of sizes of export product is high, information can be provided any of 4-5 sizes.<br><br>Case is deferred. | | | |

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| 17 | **Case No.:22/12/80-ALC2/2018** | Party Name: CPS OIL & GAS EQUIPMENTS PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00295/AM19/ | RLA File :03/94/040/00630/AM19/ | Lic.No/Date:0310824383 11.10.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 18.12.2019for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| | **Case No.:1/12/80-ALC2/2018** | Party Name: JAICO ENTERPRISE LLP | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00274/AM19/ | RLA File :03/94/040/00612/AM19/ | Lic.No/Date:0310824420 12.10.2018 | Deferred |
| 18 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & RA, Mumbai and in this regard a letter was sent to the firm & RA, Mumbai on 09.05.2019 followed by reminders on 07.06.2019, 24.07.2019,05.09.2019& 02.01.2020. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| | **Case No.:23/12/80-ALC2/2018** | Party Name: GENERAL INSTRUMENTS CONSORTIUM SOLE PROP.KULKARNI | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00296/AM19/ | RLA File :03/94/040/00640/AM19/ | Lic.No/Date:0310824478 16.10.2018 | Deferred |
| 19 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Mumbai** and in this regard a letter was sent to the firm &**RA, Mumbai** on 09.05.2019 followed by reminders on 24.07.2019 & 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Mumbai**& the firm, **again,** for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| | **Case No.:267/15/80-ALC2/2018** | Party Name: LARSEN & TOUBRO LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00609/AM19/ | RLA File :03/95/040/00583/AM19/ | Lic.No/Date:0310825583 11.12.2018 | Deferred |
| 20 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Mumbai** and in this regard a letter was sent to the firm &**RA, Mumbai** on 29.07.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Mumbai**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 21 | **Case No.:268/15/80-ALC2/2018** | Party Name: LARSEN & TOUBRO LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00610/AM19/ | RLA File :03/95/040/00579/AM19/ | Lic.No/Date:0310825584 11.12.2018 | **Withdrawn** |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 29.11.2019. However, in their reply the firm is stating that the Advance authorization is issued on self ratification basis since the ratification of norms is not required in the subject authorization. Hence, the Committee decided to withdraw the case from the online agenda.<br><br>Case is deferred. | | | |

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| 22 | **Case No.:269/15/80-ALC2/2018** | Party Name: LARSEN &TOUBRO LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00611/AM19/ | RLA File :03/95/040/00585/AM19/ | Lic.No/Date:0310825585 11.12.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 23 | **Case No.:276/15/80-ALC2/2018** | Party Name: BIRLA FURUKAWA FIBRE OPTICS LIMITED, | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00618/AM19/ | RLA File :03/94/040/00758/AM19/ | Lic.No/Date:0310825749 18.12.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MeitY** was sent to the firm on 27.09.2019 followed by a reminder on 19.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information within 15 days.<br>Case is deferred. | | | |

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| 24 | **Case No.:14/6/80-ALC2/2019** | Party Name: IND-SPHINX PRECISION LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00085/AM20/ | RLA File :22/24/040/00069/AM19/ | Lic.No/Date:2210016034 18.12.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br>Case is deferred. | | | |

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| 25 | **Case No.:20/14/80-ALC2/2018** | Party Name: ULTRA ENGINEERS | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00336/AM19/ | RLA File :31/83/040/00150/AM19/ | Lic.No/Date:3110067260 19.12.2018 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of **DHI**:<br><br>1. To provide **Appendix 4K.**<br><br>Case is deferred. | | | |

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| 26 | **Case No.:7/14/80-ALC2/2018** | Party Name: ROTZLER SERVICES PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00323/AM19/ | RLA File :07/24/040/00236/AM19/ | Lic.No/Date:0710114403 16.01.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 07.10.2019for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments.<br><br>Case is deferred. | | | |

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| 27 | **Case No.:300/15/80-ALC2/2018** | Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00642/AM19/ | RLA File :09/24/040/00487/AM19/ | Lic.No/Date:0910067093 18.01.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 01.01.2020 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 28 | **Case No.:313/15/80-ALC2/2018** | Party Name: OMEGA ICEHILL PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00655/AM19/ | RLA File :05/24/040/00627/AM19/ | Lic.No/Date:0510409545 31.01.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 19.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information.<br><br>Case is deferred. | | | |

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| 29 | **Case No.: 15/6/80-ALC2/2019** | Party Name: BHARAT HEAVY ELECTRICALS LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00086/AM20/ | RLA File :11/24/040/00024/AM19/ | Lic.No/Date:1110028485 04.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019 followed by a reminder on 19.11.2019. However, no reply has been received from the firm, the Committee decided to wait for reply of the firm.<br><br>Case is deferred. | | | |

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| 30 | **Case No.:310/15/80-ALC2/2018** | Party Name: TERUMO PENPOL PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00652/AM19/ | RLA File :53/24/040/00013/AM19/ | Lic.No/Date:5310019913 05.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-1) was sent to the firm on 21.08.2019 followed by a reminder on 04.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information.<br><br>Case is deferred. | | | |

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| 31 | **Case No.: 6/1/80-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00754/AM19/ | RLA File :03/94/040/00999/AM19/ | Lic.No/Date:0310827307 26.02.2019 | Deferred |
| | **Decision:** The Committee considered the case as per agenda and decided to ask from the firm to furnish the following information as per written comments of **MeitY** vide letter. No.: 17(23)/2019-IPHW dated 05.12.2019:<br><br>1. Details of export product i.e. design, drawing etc.<br>2. Quantity of import item required for manufacturing one unit of export product.<br>3. Wastage claimed in manufacturing process.<br>4. Justification of wastage.<br><br>Case is deferred. | | | |

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| 32 | **Case No.:8/1/80-ALC2/2019** | Party Name: DAGGER MASTER TOOL INDUSTRIES LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00756/AM19/ | RLA File :03/94/040/01048/AM19/ | Lic.No/Date:0310827404 01.03.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 22.07.2019 followed by reminders on 04.10.2019& 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.<br><br>Case is deferred. | | | |

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| 33 | **Case No.:44/1/80-ALC2/2019** | Party Name: COFLE TAYLOR INDIA CONTROL CABLES & SYSTEMS PRIVAT | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00792/AM19/ | RLA File :04/24/040/00266/AM19/ | Lic.No/Date:0410165321 14.03.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 17.05.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments.<br><br>Case is deferred. | | | |

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| 34 | **Case No.:12/2/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00805/AM19/ | RLA File :05/24/040/00738/AM19/ | Lic.No/Date:0510410085 28.03.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br>Case is deferred. | | | |

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| 35 | **Case No.: 3/2/80-ALC2/2019** | Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00003/AM20/ | RLA File :31/83/040/00298/AM19/ | Lic.No/Date:3110067366 02.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of **DHI**:<br>1. Calculation of the requirement of raw material supported by dimensional engineering drawing.<br>2. Sheet lay out plan with dimensions indicating the wastage.<br>Case is deferred. | | | |

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| 36 | **Case No.:1/4/80-ALC2/2019** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00016/AM20/ | RLA File :03/95/040/00051/AM20/ | Lic.No/Date:0310828571 24.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to MeitY for examination of the case on 31.10.2019 followed by a reminder on 26.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 37 | **Case No.:2/4/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00017/AM20/ | RLA File :31/83/040/00009/AM20/ | Lic.No/Date:3110067390 24.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 22.07.2019 followed by reminders on 04.10.2019& 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 38 | **Case No.:3/4/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00018/AM20/ | RLA File :31/83/040/00010/AM20/ | Lic.No/Date:3110067391 24.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 22.07.2019 followed by reminders on 04.10.2019& 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br>Case is deferred. | | | |

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| 39 | **Case No.: 4/4/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00019/AM20/ | RLA File :31/83/040/00011/AM20/ | Lic.No/Date:3110067392 24.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 23.07.2019 followed by reminders on 04.10.2019& 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br>Case is deferred. | | | |

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| 40 | **Case No.:5/4/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00020/AM20/ | RLA File :05/24/040/00033/AM20/ | Lic.No/Date:0510410376 25.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 41 | **Case No.:7/4/80-ALC2/2019** | Party Name: SHIVALIK BIMETAL CONTROLS LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00022/AM20/ | RLA File :05/24/040/00016/AM20/ | Lic.No/Date:0510410395 26.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** for examination of the case on 10.06.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments.<br><br>Case is deferred. | | | |

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| 42 | **Case No.:9/4/80-ALC2/2019** | Party Name: ERBATECH MACHINERY P LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00024/AM20/ | RLA File :32/24/040/00004/AM20/ | Lic.No/Date:3210078932 29.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **DHI** on 18.12.2019 for examination of the case. However, the representative of **DHI** informed in the meeting that the case is under examination. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 43 | **Case No.: 12/4/80-ALC2/2019** | Party Name: FREEDOM OPTHALMIC PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00027/AM20/ | RLA File :04/24/040/00018/AM20/ | Lic.No/Date:0410165526 30.04.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to **Consultant (Tech-1)** on 18.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 44 | **Case No.:13/4/80-ALC2/2019** | Party Name: SRI RAM INDUSTRIES | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00028/AM20/ | RLA File :04/24/040/00157/AM19/ | Lic.No/Date:0410165532 01.05.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 04.10.2019 followed by a reminder on 19.11.2019. However, no reply has been received yet. Therefore, the Committee decided to send **final reminder** to the firm for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| 45 | **Case No.:14/4/80-ALC2/2019** | Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00029/AM20/ | RLA File :03/94/040/01131/AM19/ | Lic.No/Date:0310828702 01.05.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide U. O. No.: P-47011/193/2019-TSW dated 23.12.2019:<br><br>1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.<br>2. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).<br>3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.<br>4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br>5. Details of import item (description has been indicated in code-numbers for some items) and their specific use in the export items.<br>6. Basis/Justification for the quantities of import items.<br>Case is deferred. | | | |

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| 46 | **Case No.:15/4/80-ALC2/2019** | Party Name: CHIRAG UDYOG | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00030/AM20/ | RLA File :05/23/040/00054/AM20/ | Lic.No/Date:0510410451 02.05.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br>Case is deferred. | | | |

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| 47 | **Case No.:16/4/80-ALC2/2019** | Party Name: BLISS ANAND PVT.LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00031/AM20/ | RLA File :05/23/040/00051/AM20/ | Lic.No/Date:0510410480 03.05.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 03.06.2019 followed by I.D. reminders on 22.07.2019 & 05.11.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments.<br><br>Case is deferred. | | | |

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| 48 | **Case No.:21/4/80-ALC2/2019** | Party Name: MASU BRAKE PADS PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00036/AM20/ | RLA File :05/24/040/00057/AM20/ | Lic.No/Date:0510410488 06.05.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that firm's reply was sent to Consultant (Tech 1) on 03.12.2019. However, in the meeting **Consultant (Tech 1)** informed that the case is under examination. Hence, the Committee decided to wait for the comments.<br>Case is deferred. | | | |

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| 49 | **Case No.:19/4/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00034/AM20/ | RLA File :05/24/040/00762/AM19/ | Lic.No/Date:0510410518 08.05.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 50 | **Case No.:18/4/80-ALC2/2019** | Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00033/AM20/ | RLA File :09/24/040/00058/AM20/ | Lic.No/Date:0910067492 10.05.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| | **Case No.:28/5/80-ALC2/2019** | Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00066/AM20/ | RLA File :31/83/040/00028/AM20/ | Lic.No/Date:3110067433 29.05.2019 | Deferred |
| 51 | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019 & 19.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| | **Case No.:29/5/80-ALC2/2019** | Party Name: SHIRODKAR PRECI COMP PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00067/AM20/ | RLA File :31/83/040/00027/AM20/ | Lic.No/Date:3110067434 29.05.2019 | Deferred |
| 52 | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 04.10.2019 & 19.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** for furnishing the requisite information within 15 days.<br><br>Case is deferred. | | | |

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| | **Case No.:30/5/80-ALC2/2019** | Party Name: TIAGO CHEM | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00068/AM20/ | RLA File :34/24/040/00075/AM20/ | Lic.No/Date:3410045178 30.05.2019 | Deferred |
| 53 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Vadodara** and in this regard a letter was sent to the firm &**RA, Vadodara** on 26.07.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Vadodara**& the firm for submitting the complete set of application.<br>Case is deferred. | | | |

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| | **Case No.:32/5/80-ALC2/2019** | Party Name: FUTURE TECH ENGINEERING PVT.LTD, | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00070/AM20/ | RLA File :07/24/040/00050/AM20/ | Lic.No/Date:0710115000 31.05.2019 | Deferred |
| 54 | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 13.08.2019 followed by a reminder on 05.11.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments.<br>Case is deferred. | | | |

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| 55 | **Case No.:33/5/80-ALC2/2019** | Party Name: GRAND PRIX ENGINEERING PVT.LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00071/AM20/ | RLA File :05/23/040/00096/AM20/ | Lic.No/Date:0510410791 03.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 03.07.2019 followed by I.D. reminders on 23.08.2019& 26.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 56 | **Case No.:1/6/80-ALC2/2019** | Party Name: SHIVALIK BIMETAL CONTROLS LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00072/AM20/ | RLA File :05/24/040/00129/AM20/ | Lic.No/Date:0510410810 04.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 24.12.2019for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 57 | **Case No.:2/6/80-ALC2/2019** | Party Name: LAXMI DENTAL EXPORT PVT. LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00073/AM20/ | RLA File :03/95/040/00207/AM20/ | Lic.No/Date:0310829403 04.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 58 | **Case No.:4/6/80-ALC2/2019** | Party Name: MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00075/AM20/ | RLA File :04/24/040/00049/AM20/ | Lic.No/Date:0410165680 06.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 30.07.2019 followed by a reminder on 05.11.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments.<br><br>Case is deferred. | | | |

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| 59 | **Case No.:5/6/80-ALC2/2019** | Party Name: ERBATECH MACHINERY PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00076/AM20/ | RLA File :32/24/040/00017/AM20/ | Lic.No/Date:3210078986 06.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 22.08.2019 followed by reminders on 04.11.2019& 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.<br><br>Case is deferred. | | | |

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| 60 | **Case No.:6/6/80-ALC2/2019** | Party Name: TEMA INDIA LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00077/AM20/ | RLA File :03/95/040/00221/AM20/ | Lic.No/Date:0310829486 07.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 61 | **Case No.:7/6/80-ALC2/2019** | Party Name: TEMA INDIA LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00078/AM20/ | RLA File :03/95/040/00206/AM20/ | Lic.No/Date:0310829488 07.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 62 | **Case No.:10/6/80-ALC2/2019** | Party Name: TEMA INDIA LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00081/AM20/ | RLA File :03/95/040/00229/AM20/ | Lic.No/Date:0310829553 11.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 63 | **Case No.:12/6/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00083/AM20/ | RLA File :05/24/040/00144/AM20/ | Lic.No/Date:0510410880 11.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 31.07.2019 followed by a reminder on 05.11.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind again MSME** for expediting the comments.<br><br>Case is deferred. | | | |

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| 64 | **Case No.:13/6/80-ALC2/2019** | Party Name: VEELINE MEDIA LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00084/AM20/ | RLA File :02/24/040/00038/AM20/ | Lic.No/Date:0210209240 11.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 14.08.2019 followed by a reminder on 26.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 65 | **Case No.:16/6/80-ALC2/2019** | Party Name: TEMA INDIA LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00087/AM20/ | RLA File :03/95/040/00239/AM20/ | Lic.No/Date:0310829596 12.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 66 | **Case No.: 17/6/80-ALC2/2019** | Party Name: AVLIGHT AUTOMOTIVES LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00088/AM20/ | RLA File :05/23/040/00062/AM20/ | Lic.No/Date:0510410932 14.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME on 03.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 67 | **Case No.:18/6/80-ALC2/2019** | Party Name: AVLIGHT AUTOMOTIVES LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00089/AM20/ | RLA File :05/23/040/00063/AM20/ | Lic.No/Date:0510410933 14.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 03.12.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments.<br><br>Case is deferred. | | | |

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| 68 | **Case No.:21/6/80-ALC2/2019** | Party Name: ISGEC HITACHI ZOSEN LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00092/AM20/ | RLA File :05/23/040/00111/AM20/ | Lic.No/Date:0510410946 14.06.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 69 | **Case No.:1/8/80-ALC2/2019** | Party Name: MODEL INFRA CORPORATION PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00113/AM20/ | RLA File :07/24/040/00081/AM20/ | Lic.No/Date:0710115134 05.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 11.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 70 | **Case No.:2/8/80-ALC2/2019** | Party Name: KABY PRECISION MACHINING PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00114/AM20/ | RLA File :09/24/040/00176/AM20/ | Lic.No/Date:0910067755 05.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case to **Consultant (Tech-3)** for examination & comments.<br><br>Case is deferred. | | | |

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| 71 | **Case No.:7/8/80-ALC2/2019** | Party Name: MICRON SPECMA (INDIA) PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00119/AM20/ | RLA File :33/24/040/00015/AM20/ | Lic.No/Date:3310030562 08.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Panipat** and in this regard a letter was sent to the firm & **RA, Panipat** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind RA, Panipat** & the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 72 | **Case No.:3/8/80-ALC2/2019** | Party Name: ULTRA ENGINEERS | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00115/AM20/ | RLA File :31/83/040/00058/AM20/ | Lic.No/Date:3110067470 10.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 26.12.2019 for examination of the case. However, **Consultant (Tech-3)** requested to send again a complete set of application. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 73 | **Case No.:5/8/80-ALC2/2019** | Party Name: VALEO INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00117/AM20/ | RLA File :04/24/040/00067/AM20/ | Lic.No/Date:0410165826 12.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 05.08.2019 followed by a reminder on 26.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br>Case is deferred. | | | |

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| 74 | **Case No.:6/8/80-ALC2/2019** | Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00118/AM20/ | RLA File :09/24/040/00199/AM20/ | Lic.No/Date:0910067781 12.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by Consultant (Tech-3) was sent to the firm on 04.10.2019 followed by a reminder on 19.11.2019. However, no reply has been received yet. Therefore, the Committee decided to **remind again the firm** for furnishing the requisite information.<br>Case is deferred. | | | |

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| 75 | **Case No.: 8/8/80-ALC2/2019** | Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00120/AM20/ | RLA File :04/24/040/00068/AM20/ | Lic.No/Date:0410165827 15.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of **Consultant (Tech-3):**<br><br>1. Detail technical note on manufacturing process including the relevant flow sheet.<br>2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.<br>3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>4. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).<br>5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br>6. Use of export product.<br>7. Quantity of import in numbers.<br>8. Drawing of item of import.<br><br>Case is deferred. | | | |

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| 76 | **Case No.:9/8/80-ALC2/2019** | Party Name: ANSTECH | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00121/AM20/ | RLA File :34/24/040/00127/AM20/ | Lic.No/Date:3410045281 15.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Vadodara** & the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 77 | **Case No.:10/8/80-ALC2/2019** | Party Name: ULTRA ENGINEERS | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00122/AM20/ | RLA File :31/83/040/00056/AM20/ | Lic.No/Date:3110067477 17.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **Consultant (Tech-3)** on 26.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 78 | **Case No.:11/8/80-ALC2/2019** | Party Name: APAR INDUSTRIES LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00123/AM20/ | RLA File :03/94/040/00303/AM20/ | Lic.No/Date:0310830379 17.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** on 26.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments.<br><br>Case is deferred. | | | |

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| 79 | **Case No.:12/8/80-ALC2/2019** | Party Name: ZOBELE INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00124/AM20/ | RLA File :03/95/040/00352/AM20/ | Lic.No/Date:0310830415 18.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Mumbai** and in this regard a letter was sent to the firm &**RA, Mumbai** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Mumbai**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 80 | **Case No.:13/8/80-ALC2/2019** | Party Name: HORIZON CHUTES PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00125/AM20/ | RLA File :31/83/040/00064/AM20/ | Lic.No/Date:3110067480 18.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 23.08.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Pune** & the firm for submitting the complete set of application.<br>Case is deferred. | | | |

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| 81 | **Case No.:3/9/80-ALC2/2019** | Party Name: DYNA FORCE HYDRAULICS PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00128/AM20/ | RLA File :31/83/040/00067/AM20/ | Lic.No/Date:3110067484 25.07.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 14.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Pune** & the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 82 | **Case No.:1/10/80-ALC2/2019** | Party Name: HANNING MOTORS INDIA P LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00139/AM20/ | RLA File :34/24/040/00138/AM20/ | Lic.No/Date:3410045343 06.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 09.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 83 | **Case No.:2/10/80-ALC2/2019** | Party Name: DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00140/AM20/ | RLA File :04/24/040/00079/AM20/ | Lic.No/Date:0410165942 07.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Chennai** and in this regard a letter was sent to the firm &**RA, Chennai** on 14.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Chennai**& the firm for submitting the complete set of application.<br>Case is deferred. | | | |

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| 84 | **Case No.:4/10/80-ALC2/2019** | Party Name: HANNING MOTORS INDIA P LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00142/AM20/ | RLA File :34/24/040/00145/AM20/ | Lic.No/Date:3410045361 08.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 09.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br>Case is deferred. | | | |

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| | **Case No.:5/10/80-ALC2/2019** | Party Name: JKS ENGINEERING | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00143/AM20/ | RLA File :32/24/040/00033/AM20/ | Lic.No/Date:3210079060 08.08.2019 | Deferred |
| 85 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Coimbatore** and in this regard a letter was sent to the firm &**RA, Coimbatore** on 11.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Coimbatore**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| | **Case No.:6/10/80-ALC2/2019** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00144/AM20/ | RLA File :34/24/040/00152/AM20/ | Lic.No/Date:3410045365 09.08.2019 | Deferred |
| 86 | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 14.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Vadodara** & the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| | **Case No.:7/10/80-ALC2/2019** | Party Name: MAINI PRECISION PRODUCTS LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| 87 | HQ File :01/80/050/00145/AM20/ | RLA File :07/24/040/00106/AM20/ | Lic.No/Date:0710115278 13.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br>Case is deferred. | | | |

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| | **Case No.:8/10/80-ALC2/2019** | Party Name: SHAKTI PUMPS INDIA LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| 88 | HQ File :01/80/050/00146/AM20/ | RLA File :56/24/040/00012/AM20/ | Lic.No/Date:5610005668 13.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 26.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br>Case is deferred. | | | |

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| 89 | **Case No.:10/10/80-ALC2/2019** | Party Name: SHAKTI PUMPS INDIA LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00148/AM20/ | RLA File :56/24/040/00013/AM20/ | Lic.No/Date:5610005671 19.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 26.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 90 | **Case No.:11/10/80-ALC2/2019** | Party Name: AVLIGHT AUTOMOTIVES PVT. LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00149/AM20/ | RLA File :05/23/040/00164/AM20/ | Lic.No/Date:0510411553 20.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case to **MSME** for examination & comments.<br><br>Case is deferred. | | | |

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| 91 | **Case No.:12/10/80-ALC2/2019** | Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00150/AM20/ | RLA File :03/94/040/00329/AM20/ | Lic.No/Date:0310831081 20.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** for examination of the case on 09.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 92 | **Case No.:13/10/80-ALC2/2019** | Party Name: CAPCO WATER SOLUTIONS PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00151/AM20/ | RLA File :03/94/040/00273/AM20/ | Lic.No/Date:0310831168 22.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 11.09.2019 followed by a reminder on 26.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 93 | **Case No.:14/10/80-ALC2/2019** | Party Name: PENGUIN PETROLEUM SERVICES PVT.LTD, | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00152/AM20/ | RLA File :03/95/040/00505/AM20/ | Lic.No/Date:0310831190 23.08.2019 | Withdrawn |
| | **Decision:** The Committee considered the case as per the agenda and noted that the case was already considered in M. No. 14/80 dated 06.11.2019. Therefore, the Committee decided to **withdraw** the case from the agenda.<br><br>Case is withdrawn. | | | |

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| 94 | **Case No.:15/10/80-ALC2/2019** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00153/AM20/ | RLA File :34/24/040/00164/AM20/ | Lic.No/Date:3410045391 23.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm & **RA, Vadodara** on 11.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Vadodara** & the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 95 | **Case No.:16/10/80-ALC2/2019** | Party Name: LARSEN & TOUBRO LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00154/AM20/ | RLA File :03/95/040/00393/AM20/ | Lic.No/Date:0310831221 26.08.2019 | Withdrawn |
| | **Decision:** The Committee considered the case as per the agenda and noted that the above AA has been obtained **under AEO status**. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to **RA, Mumbai**.<br><br>Case is withdrawn. | | | |

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| 96 | **Case No.:17/10/80-ALC2/2019** | Party Name: MAGNETI MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LI | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00155/AM20/ | RLA File :05/24/040/00304/AM20/ | Lic.No/Date:0510411630 26.08.2019 | Approved |
| | **Decision:** The Committee considered the case as per the agenda and decided to **ratify** the ad-hoc norms on **Net to Net basis without any wastage** on the recommendation of representative of **DHI**.<br><br>RA concerned may take further necessary action as per the decision of NC. | | | |

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| 97 | **Case No.:18/10/80-ALC2/2019** | Party Name: DECON INDIA PLASTICS PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00156/AM20/ | RLA File :31/83/040/00079/AM20/ | Lic.No/Date:3110067515 26.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, Pune** and in this regard a letter was sent to the firm & **RA, Pune** on 11.10.2019 followed by a reminder on 06.11.2019. However, no information has been received so far. Therefore, the Committee decided to **remind again RA, Pune** & the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 98 | **Case No.:19/10/80-ALC2/2019** | Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00157/AM20/ | RLA File :09/24/040/00272/AM20/ | Lic.No/Date:0910067939 27.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 18.09.2019 followed by a reminder on 22.11.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 99 | **Case No.:20/10/80-ALC2/2019** | Party Name: OSWAL PUMPS LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00158/AM20/ | RLA File :33/24/040/00017/AM20/ | Lic.No/Date:3310030578 27.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 26.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 100 | **Case No.:21/10/80-ALC2/2019** | Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD., | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00159/AM20/ | RLA File :04/24/040/00091/AM20/ | Lic.No/Date:0410166015 28.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of **DHI**:<br><br>1. Detail technical note on manufacturing process including the relevant flow sheet.<br>2. Weight of each Export Product. | | | |

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| | 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br>5. Details of similar AA ratified if any.<br><br>Case is deferred. |

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| 101 | **Case No.:22/10/80-ALC2/2019** | Party Name: ISGEC HEAVY ENGINEERING LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00160/AM20/ | RLA File :05/23/040/00208/AM20/ | Lic.No/Date:0510411660 28.08.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 26.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br><br>Case is deferred. | | | |

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| 102 | **Case No.:1/12/80-ALC2/2019** | Party Name: AYYAPPA CNC PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00173/AM20/ | RLA File :07/24/040/00135/AM20/ | Lic.No/Date:0710115448 18.09.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 26.11.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 103 | **Case No.:2/12/80-ALC2/2019** | Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00174/AM20/ | RLA File :34/24/040/00185/AM20/ | Lic.No/Date:3410045459 19.09.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for examination & comments as per advice of representative of DHI.<br><br>Case is deferred. | | | |

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| 104 | **Case No.:3/12/80-ALC2/2019** | Party Name: FINE PAC STRUCTURES PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00175/AM20/ | RLA File :31/83/040/00088/AM20/ | Lic.No/Date:3110067537 20.09.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** for examination of the case on 21.10.2019 followed by a reminder on 26.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 105 | **Case No.:4/12/80-ALC2/2019** | Party Name: FREUDENBERG FILTRATION TECHNOLOGIES INDIA PVT.LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00176/AM20/ | RLA File : 31/83/040/00008/AM20/ | Lic.No/Date:3110067543 24.09.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Pune** & the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 106 | **Case No.:5/12/80-ALC2/2019** | Party Name: GODREJ & BOYCE MFG. CO. LTD., | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00177/AM20/ | RLA File :03/94/040/00480/AM20/ | Lic.No/Date:0310831805 25.09.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai**& the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Mumbai**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 107 | **Case No.:6/12/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00178/AM20/ | RLA File :05/24/040/00338/AM20/ | Lic.No/Date:0510411950 25.09.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi**& the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, New Delhi**& the firm for submitting the complete set of application.<br>Case is deferred. | | | |

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| 108 | **Case No.:7/12/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00179/AM20/ | RLA File :05/24/040/00340/AM20/ | Lic.No/Date:0510411951 25.09.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi**& the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, New Delhi**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 109 | **Case No.:8/12/80-ALC2/2019** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00180/AM20/ | RLA File :09/24/040/00336/AM20/ | Lic.No/Date:0910068046 27.09.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Hyderabad**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 110 | **Case No.:10/12/80-ALC2/2019** | Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00182/AM20/ | RLA File :04/24/040/00105/AM20/ | Lic.No/Date:0410166124 01.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and decided to ask from the firm to furnish the following information as per advice of representative of **DHI**:<br><br>1. Detail technical note on manufacturing process including the relevant flow sheet.<br>2. Weight of each Export Product.<br>3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.<br>4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.<br>5. Details of similar AA ratified if any.<br>Case is deferred. | | | |

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| 111 | **Case No.:11/12/80-ALC2/2019** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00183/AM20/ | RLA File :09/24/040/00345/AM20/ | Lic.No/Date:0910068052 01.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Hyderabad**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 112 | **Case No.:12/12/80-ALC2/2019** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00184/AM20/ | RLA File :09/24/040/00344/AM20/ | Lic.No/Date:0910068053 01.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Hyderabad**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 113 | **Case No.:13/12/80-ALC2/2019** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00185/AM20/ | RLA File :09/24/040/00346/AM20/ | Lic.No/Date:0910068054 01.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Hyderabad**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 114 | **Case No.:1/14/80-ALC2/2019** | Party Name: MITA INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00197/AM20/ | RLA File :05/24/040/00388/AM20/ | Lic.No/Date:0510412156 17.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 19.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br>Case is deferred. | | | |

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| 115 | **Case No.:2/14/80-ALC2/2019** | Party Name: MICRON INSTRUMENTS PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00198/AM20/ | RLA File :05/24/040/00392/AM20/ | Lic.No/Date:0510412157 17.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **DPIIT** on 31.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 116 | **Case No.:3/14/80-ALC2/2019** | Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00199/AM20/ | RLA File :05/23/040/00283/AM20/ | Lic.No/Date:0510412171 17.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi**& the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, New Delhi**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 117 | **Case No.:4/14/80-ALC2/2019** | Party Name: NIDEC INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00200/AM20/ | RLA File :05/24/040/00403/AM20/ | Lic.No/Date:0510412197 21.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 19.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 118 | **Case No.:5/14/80-ALC2/2019** | Party Name: TEGA INDUSTRIES LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00201/AM20/ | RLA File :02/24/040/00100/AM20/ | Lic.No/Date:0210209491 22.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Kolkata**& the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Kolkata**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 119 | **Case No.:6/14/80-ALC2/2019** | Party Name: TEGA INDUSTRIES LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00202/AM20/ | RLA File :02/24/040/00107/AM20/ | Lic.No/Date:0210209503 23.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Kolkata**& the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Kolkata**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 120 | **Case No.:7/14/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00203/AM20/ | RLA File :31/83/040/00096/AM20/ | Lic.No/Date:3110067581 23.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune**& the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Pune**& the firm for submitting the complete set of application.<br><br>Case is deferred. | | | |

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| 121 | **Case No.:8/14/80-ALC2/2019** | Party Name: HINDUSTAN RUBBER INDUSTRIES | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00204/AM20/ | RLA File :05/23/040/00294/AM20/ | Lic.No/Date:0510412270 25.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** being sent to the firm<br><br>Case is deferred. | | | |

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| 122 | **Case No.:9/14/80-ALC2/2019** | Party Name: HITAISHI KK MANUFACTURING COMPANY PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00205/AM20/ | RLA File :02/24/040/00111/AM20/ | Lic.No/Date:0210209515 28.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Kolkata**& the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Kolkata**& the firm for submitting the complete set of application.<br>Case is deferred. | | | |

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| 123 | **Case No.:10/14/80-ALC2/2019** | Party Name: TENOVA INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00206/AM20/ | RLA File :07/24/040/00154/AM20/ | Lic.No/Date:0710115616 28.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore**& the firm and in this regard an email was sent on 29.11.2019 followed by a reminder on 31.12.2019. However, no information has been received yet. Hence, the Committee decided to waitfor the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 124 | **Case No.:11/14/80-ALC2/2019** | Party Name: FERRA AEROSPACE PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00207/AM20/ | RLA File :07/24/040/00164/AM20/ | Lic.No/Date:0710115617 29.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore**& the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Bangalore**& the firm for submitting the complete set of application.<br>Case is deferred. | | | |

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| 125 | **Case No.:12/14/80-ALC2/2019** | Party Name: MELSTAR MANUFACTURING SYSTEMS PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00208/AM20/ | RLA File :07/24/040/00156/AM20/ | Lic.No/Date:0710115619 29.10.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore**& the firm and in this regard an email was sent on 29.11.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Bangalore**& the firm for submitting the complete set of application.<br>Case is deferred. | | | |

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| 126 | **Case No.:1/16/80-ALC2/2019** | Party Name: AYYAPPA CNC PVT.LTD, | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00211/AM20/ | RLA File :07/24/040/00170/AM20/ | Lic.No/Date:0710115658 08.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br>Case is deferred. | | | |

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| 127 | **Case No.:2/16/80-ALC2/2019** | Party Name: STERLITE POWER TRANSMISSION LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00212/AM20/ | RLA File :03/95/040/00761/AM20/ | Lic.No/Date:0310832682 08.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MeitY** on 18.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 128 | **Case No.:3/16/80-ALC2/2019** | Party Name: SAMIRI EQUIPMENTS & ENGINEERS PVT.LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00213/AM20/ | RLA File :03/95/040/00758/AM20/ | Lic.No/Date:0310832707 11.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 129 | **Case No.:5/16/80-ALC2/2019** | Party Name: LM WIND POWER BLADES INDIA PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00215/AM20/ | RLA File :34/24/040/00242/AM20/ | Lic.No/Date:3410045605 13.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vadodara & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 130 | **Case No.:4/16/80-ALC2/2019** | Party Name: BLISS ANAND PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00214/AM20/ | RLA File :05/23/040/00311/AM20/ | Lic.No/Date:0510412485 14.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br>Case is deferred. | | | |

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| 131 | **Case No.:6/16/80-ALC2/2019** | Party Name: NUCON AEROSPACE PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00216/AM20/ | RLA File :09/24/040/00409/AM20/ | Lic.No/Date:0910068185 14.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 132 | **Case No.:7/16/80-ALC2/2019** | Party Name: MATRIX CUTTING TOOLS PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00217/AM20/ | RLA File :05/24/040/00480/AM20/ | Lic.No/Date:0510412508 15.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 133 | **Case No.:8/16/80-ALC2/2019** | Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00218/AM20/ | RLA File :09/24/040/00408/AM20/ | Lic.No/Date:0910068192 18.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br>Case is deferred. | | | |

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| 134 | **Case No.:9/16/80-ALC2/2019** | Party Name: KUVAWALA CORE DRILL EQUIPMENT PVT. LTD., | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00219/AM20/ | RLA File :03/94/040/00644/AM20/ | Lic.No/Date:0310832842 18.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br>Case is deferred. | | | |

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| 135 | **Case No.:10/16/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00220/AM20/ | RLA File :05/24/040/00462/AM20/ | Lic.No/Date:0510412549 19.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 136 | **Case No.: 11/16/80-ALC2/2019** | Party Name: GRADUATE AGRO & MECHANICAL ENGINEERS | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00221/AM20/ | RLA File :50/24/040/00013/AM20/ | Lic.No/Date:5010002587 19.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and observed that the party has asked for certain amendments after issuance of authorization. The committee wanted to know as to whether the RA has made any amendments in the authorization or not. A clarification from RA along with a copy of authorization duly amended, if so, be called for.<br><br>Case is deferred. | | | |

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| 137 | **Case No.:12/16/80-ALC2/2019** | Party Name: HANNING MOTORS INDIA P LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00222/AM20/ | RLA File :34/24/040/00249/AM20/ | Lic.No/Date:3410045625 19.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 09.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 138 | **Case No.:13/16/80-ALC2/2019** | Party Name: OAM SAAI INTERNATIONAL INC. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00223/AM20/ | RLA File :05/24/040/00479/AM20/ | Lic.No/Date:0510412570 21.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br>Case is deferred. | | | |

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| 139 | **Case No.:14/16/80-ALC2/2019** | Party Name: MICRON INSTRUMENTS PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00224/AM20/ | RLA File :05/24/040/00490/AM20/ | Lic.No/Date:0510412571 21.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case to **DPIIT** for examination as per advice of **Consultant (Tech-3).**<br><br>Case is deferred. | | | |

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| 140 | **Case No.:15/16/80-ALC2/2019** | Party Name: L&T-MHPS BOILERS PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00225/AM20/ | RLA File :03/95/040/00808/AM20/ | Lic.No/Date:0310832929 21.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 09.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 141 | **Case No.:16/16/80-ALC2/2019** | Party Name: VALEO INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00226/AM20/ | RLA File :04/24/040/00131/AM20/ | Lic.No/Date:0410166294 21.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that a copy of application was sent to **MSME** on 18.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.<br><br>Case is deferred. | | | |

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| 142 | **Case No.:17/16/80-ALC2/2019** | Party Name: LOTUS AVIATION TECHNOLOGY PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00227/AM20/ | RLA File :05/23/040/00326/AM20/ | Lic.No/Date:0510412636 25.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 143 | **Case No.:18/16/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00228/AM20/ | RLA File :05/24/040/00499/AM20/ | Lic.No/Date:0510412651 26.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 144 | **Case No.:19/16/80-ALC2/2019** | Party Name: SULZER INDIA PRIVATE LIMITED. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00229/AM20/ | RLA File :31/83/040/00115/AM20/ | Lic.No/Date:3110067611 26.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 145 | **Case No.:20/16/80-ALC2/2019** | Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00230/AM20/ | RLA File :03/95/040/00815/AM20/ | Lic.No/Date:0310832991 26.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 146 | **Case No.:21/16/80-ALC2/2019** | Party Name: LOYAL EQUIPMENTS LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00231/AM20/ | RLA File :08/24/040/00257/AM20/ | Lic.No/Date:0810146666 28.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Ahmedabad & the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br>Case is deferred. | | | |

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| 147 | **Case No.:22/16/80-ALC2/2019** | Party Name: ARIHANT INDUSTRIES | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00232/AM20/ | RLA File :33/24/040/00026/AM20/ | Lic.No/Date:3310030617 28.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Panipat& the firm** and in this regard an email was sent on 01.01.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application for examination of the case.<br><br>Case is deferred. | | | |

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| 148 | **Case No.:2/18/80-ALC2/2019** | Party Name: MICRON INSTRUMENTS PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00247/AM20/ | RLA File :05/24/040/00489/AM20/ | Lic.No/Date:0510412701 29.11.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 149 | **Case No.:1/18/80-ALC2/2019** | Party Name: GLOBE HI-FABS LLP | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00246/AM20/ | RLA File :05/23/040/00342/AM20/ | Lic.No/Date:0510412842 10.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case.<br>Case is deferred. | | | |

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| 150 | **Case No.:5/18/80-ALC2/2019** | Party Name: ZTT INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00250/AM20/ | RLA File :04/24/040/00137/AM20/ | Lic.No/Date:0410166342 10.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Chennai & the firm**. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the hard copy of application for examination of the case.<br>Case is deferred. | | | |

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| 151 | **Case No.:6/18/80-ALC2/2019** | Party Name: AUTO TECH INDUSTRIES (INDIA) PVT. LTD., | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00251/AM20/ | RLA File :04/24/040/00134/AM20/ | Lic.No/Date:0410166344 10.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Chennai & the firm**. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 152 | **Case No.:4/18/80-ALC2/2019** | Party Name: ZECHA PRECISION TOOLS LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00249/AM20/ | RLA File :03/95/040/00892/AM20/ | Lic.No/Date:0310833334 11.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 153 | **Case No.:7/18/80-ALC2/2019** | Party Name: GAUPAD INDUSTRY | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00252/AM20/ | RLA File :05/23/040/00329/AM20/ | Lic.No/Date:0510412855 11.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case.<br>Case is deferred. | | | |

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| 154 | **Case No.:8/18/80-ALC2/2019** | Party Name: CRYSTAL INDUSTRIAL SYNDICATE PVT.LTD. | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00253/AM20/ | RLA File :03/94/040/00752/AM20/ | Lic.No/Date:0310833379 12.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case.<br>Case is deferred. | | | |

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| 155 | **Case No.:9/18/80-ALC2/2019** | Party Name: RONCH POLYMERS PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00254/AM20/ | RLA File :03/95/040/00887/AM20/ | Lic.No/Date:0310833381 12.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 156 | **Case No.:10/18/80-ALC2/2019** | Party Name: TPI COMPOSITES INDIA LLP | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00255/AM20/ | RLA File :04/24/040/00138/AM20/ | Lic.No/Date:0410166360 13.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Chennai & the firm**. Therefore, the Committee decided to request from **RA, Chennai** and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 157 | **Case No.:11/18/80-ALC2/2019** | Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00256/AM20/ | RLA File :03/94/040/00760/AM20/ | Lic.No/Date:0310833402 13.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case.<br>Case is deferred. | | | |

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| 158 | **Case No.:12/18/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00257/AM20/ | RLA File :05/24/040/00555/AM20/ | Lic.No/Date:0510412920 16.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case.<br>Case is deferred. | | | |

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| 159 | **Case No.:13/18/80-ALC2/2019** | Party Name: AZAD ENGINEERING PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00258/AM20/ | RLA File :09/24/040/00455/AM20/ | Lic.No/Date:0910068287 17.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad & the firm**. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 160 | **Case No.:14/18/80-ALC2/2019** | Party Name: KELVION INDIA PVT LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00259/AM20/ | RLA File :03/94/040/00474/AM20/ | Lic.No/Date:0310833455 17.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 161 | **Case No.:15/18/80-ALC2/2019** | Party Name: MASU BRAKE PADS PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00260/AM20/ | RLA File :05/24/040/00559/AM20/ | Lic.No/Date:0510412951 18.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and decided to refer the case to **Consultant (Tech-1)** for examination & comments.<br><br>Case is deferred. | | | |

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| 162 | **Case No.:16/18/80-ALC2/2019** | Party Name: VICTORA AUTO PVT. LTD | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00261/AM20/ | RLA File :05/24/040/00572/AM20/ | Lic.No/Date:0510412958 18.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi & the firm**. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 163 | **Case No.:17/18/80-ALC2/2019** | Party Name: ZECHA PRECISION TOOLS LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00262/AM20/ | RLA File :03/95/040/00919/AM20/ | Lic.No/Date:0310833525 18.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 164 | **Case No.:18/18/80-ALC2/2019** | Party Name: L&T- MHPS TURBINE GENERATORS PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00263/AM20/ | RLA File :03/95/040/00907/AM20/ | Lic.No/Date:0310833550 19.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case.<br><br>Case is deferred. | | | |

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| 165 | **Case No.:19/18/80-ALC2/2019** | Party Name: BONATRANS INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00264/AM20/ | RLA File :03/94/040/00773/AM20/ | Lic.No/Date:0310833585 20.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case.<br>Case is deferred. | | | |

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| 166 | **Case No.:20/18/80-ALC2/2019** | Party Name: TRILLIUM FLOW TECHNOLOGIES INDIA PRIVATE LIMITED | Meet No/Date:18/80-ALC2/2019 02.01.2020 | **Status:** |
| | HQ File :01/80/050/00265/AM20/ | RLA File :03/95/040/00922/AM20/ | Lic.No/Date:0310833627 23.12.2019 | Deferred |
| | **Decision:** The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai & the firm**. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to furnish the hard copy of application for examination of the case.<br>Case is deferred. | | | |

## Manual Cases

**Sl. No. 510**

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| Case No. **24/6/80-ALC2/2016** | **M/s Autocomp Corporation Panse Private Limited** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 3110066115 dated 12.04.2016 | | |
| HQ. No.: 01/80/050/00183/AM17 | **Subject:** Request for re-fixation of ad-hoc norms | Approved |
| RLA No.: 31/83/040/00002/AM17 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in Meeting No**. 09/80-ALC2/2018** dated 17.10.2018 on the recommendation of representative of **DHI** with 5% wastage or as applied for whichever is less as no information was coming from the party. However, the firm vide letter dated 18.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and decided to **re-fix** the ad-hoc norms on the recommendation of the representative of DHI as under:

| ITCHS Code | Export Item | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|
| 87082900 | J9C3-5A364-CA Reinf Subframe | 72082790 | Hot Rolled Pickled & Oil Steel HRPO, Grade:- S355MC EN10149 | 48.7 % wastage after taking 16 % recovery |
| 87082900 | GX73-5A677-AA-STPR SUSP SUPT BM | 72082790 | Hot Rolled Pickled & Oil Steel HRPO, Grade:- S355MC EN10149 | 37.8 % wastage after taking 16 % recovery |

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 511**

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| Case No. **6/26/80-ALC2/2016** | **M/s Autocomp Corporation Panse Private Limited** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 3110066585 Date: 10.02.2017 | | |
| HQ. No.: 01/80/050/00630/AM17 | **Subject:** Request for fixation of ad-hoc norms | Approved |
| RLA No.: 31/83/040/00152/AM17 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 06/80dated 11.07.2018 due to non submission of reply of deficiency letter dated 15.09.2017 followed by reminder dated 24.04.2018. However, the firm furnished the reply dated 11.02.2019 & 18.06.2019 with a request to fix the ad-hoc norms.

The Committee reconsidered the case and decided to ratify the ad-hoc norms on the recommendation of the representative of DHI as under:

| ITCHS Code | Export Item | Sl. No. | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|---|
| 87082900 | Reinf Subframe To Body MTG PLT - Duck Foot (NET WT 128000 KGS) | 1 | 72082790 | Hot Rolled Pickled & Oil Steel HR Grade - HR420LA | 42 % wastage after taking 30 % recovery |
| | | 2 | 73181691 | LUG NUT STEEL SPRING NUT | **GN-4** with accountability clause |

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 512**

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| Case No. **16/16/80-ALC2/2017** | **M/s Autocomp Corporation Panse Private Limited** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 3110066886 Date: 05.10.2017 | | |
| HQ. No.: 01/80/050/00279/AM18 | **Subject:** Request for re-fixation of ad-hoc norms | Approved |
| RLA No.: 31/83/040/00083/AM18 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 09/80 dated 17.10.2018 with 5% wastage on the recommendation of representative of **DHI**. However, the firm vide letter dated 18.06.2019 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and decided to **re-fix** the ad-hoc norms on repeat basis as approved for **AA No. 3110066585 dated 10.02.2017** on the recommendation of the representative of DHI as under:

| ITCHS Code | Export Item | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|
| 87082900 | Reinf Subframe To Body MTG PLT- HK83 5C365 AF (123191 KGS) | 72082790 | Hot Rolled Pickled Coil HR Grade S420MC | 42 % wastage with 30 % recovery |

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 513**

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| Case No. : **8/9/80-ALC2/2017** | **M/s. AUTOCOMP CORPORATION PANSE** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 3110066789 dt. 21.06.2017 | | |
| HQ. No.: 01/80/50/186/AM18/DES-I | **Subject:** Request for fixation of ad-hoc norms | Approved |
| RLA No.: 31/83/040/00044/AM18 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 18/80dated 02.01.2018 due to non submission of reply of deficiency letter dated 07.09.2017 followed by final reminder dated 15.12.2017.

The Committee reconsidered the case and decided to **re-fix** the ad-hoc norms on the recommendation of the representative of DHI as under:

| ITCHS Code | Export Item | ITCHS Code | Import Item | Recommended Norms |
|---|---|---|---|---|
| 87082900 | Other Parts & Accessories Of Bodies ( INCL CABS)- Reinf-Sub FR to BDY MTNG PLT RR | 72082790 | Hot Rolled Pickled Coil HRPO EN 1049-2 S355MC 3.0 X 1390 X L | 40.6 % wastage with 30 % recovery |
| 87082900 | Other Parts & Accessories of Bodies (INCL CABS) JLR STP-RR-SWP SUTP BM | 72082790 | hot rolled pickled coil HRPO EN 1049-2 S355MC 3.0 X 1390 X L | 31.5 % wastage with 30 % recovery |

RA concerned may take further necessary action as per the decision of NC.

**Sl. No. 514**

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| Case No. : **9/15/80-ALC2/2017** | **GODREJ & BOYCE MFG. CO. LTD** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0310815049 Dated 07.08.2017 | | |
| HQ. No.: 01/80/050/00263/AM18 | **Subject:** Request for re-fixation of ad-hoc norms | **Deferred** |
| RLA No.: 03/94/040/00379/AM18 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 03/80 dated 09.05.2018 on the recommendation of **DPIIT**. However, the firm vide letter dated 05.10.2018 requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's reply was sent to DPIIT on 10.12.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

**Sl. No. 515**

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| Case No. : **35/20/80-ALC2/2017** | **TINITA ENGINEERING PVT. LTD.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0310818442 Dated 11.01.2018 | | |
| HQ. No.: 01/80/050/00399/AM18 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 03/95/040/00851/AM18 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non-submission of reply of deficiency letter dated 15.01.2019 followed by final reminder 02.05.2019. However, the firm furnished the reply vide email dated 25.07.2019 with a request to fix the ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation is being forwarded to **DPIIT** for examination of the case.

Case is deferred.

**Sl. No. 516**

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| Case No.: **21/20/80-ALC2/2015** | **M/s SHAKTI PUMPS (INDIA) LTD** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 5610004687 Date: 18.09.2015 | | |
| HQ. No.: 01/80/050/00398/AM16 | **Subject:** Request for re-fixation of ad-hoc norms | **Withdrawn** |
| RLA No.: 56/24/040/00027/AM16 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in M. No. **9/80-ALC2/2016 dated** 02.08.2016 as per the written comments of DIPP vide ID No.12/64/2016/TSW/38 dated 02.08.2016. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm vide letter dated 12.12.2019 informed that the **Export Obligation Discharge Certificate** has been issued against the above AA. Therefore, the Committee decided to **withdraw** the case from the agenda under intimation to **RA, Indore.**

Case is withdrawn.

**Sl. No. 517**

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| Case No. : **6/13/80-ALC2/2017** | **M/s BOMBARDIER TRANSPORTATION INDIA PRIVATE LTD.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 3410042477 Date: 30.08.2016 | | |
| HQ. No.: 01/80/050/00242/AM18 | **Subject:** Request for re-fixation of ad-hoc norms | **Deferred** |
| RLA No.: 34/21/040/00306/AM17 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **16/80-ALC2/2017 dated 14.11.2017** as per written comments of DHI I.D No. TSWB 3/80/2017 dated 29.11.2017. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and the representative of **DHI** informed in meeting that the firm had not given the justification as asked in deficiency letter dated 02.11.2019. Therefore, the Committee decided to ask from the **firm to submit the justification as per deficiency letter dated 02.11.2019.**

Case is deferred.

**Sl. No. 518**

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| Case No. : **64/11/80-ALC2/2018** | **M/s IND-SPHINX PRECISION LTD** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 2210015975 Date: 13.09.2018 | | |
| HQ. No.: 01/80/050/00255/AM19 | **Subject:** Request for re-fixation of ad-hoc norms | **Deferred** |
| RLA No.: 22/24/040/00048/AM19 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in Meeting No.**13/80-ALC2/2018 dated 22.01.2019** on repeat basis as approved for AA No. 2210015101 dated 10.10.2014 on the recommendation of the representative of DHI. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was forwarded to **MSME** on 26.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

**Sl. No. 519**

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|---|---|---|
| Case No. : **52/25/80-ALC2/2016** | **M/s EXCELLENT HI-CARE PRIVATE LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0410162359 Date: 07.10.2016 | | |
| HQ. No.: 01/80/050/00621/AM17 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 04/24/040/00105/AM17 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **14/80-ALC2/2017 dated 10.10.2017 due to non submission of reply of** deficiency letter as raised by DEIT vide letter No. 17 (20)/2017-IPHW dated 15.05.2017, 04.07.2017. However, the firm has requested for fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **MeitY** for examination of the case on 09.10.2019 followed by an ID reminder on 02.12.2019. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY again** for expediting the comments.
Case is deferred.

**Sl. No. 520**

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|---|---|---|
| Case No. : **16/16/80-ALC2/2016** | **M/s VEE KAY VIKRAM & CO LLP** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0810136711 Date: 11.12.2015 | | |
| HQ. No.: 01/80/050/00391/AM17 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 08/24/040/00308/AM16 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **17/80-ALC2/2017dated 19.12.2017 on the ground that the unit of measurement of** export & import items are different i.e. export items are in number and import items are in Kg. However, the firm has requested for fixation of ad-hoc norms.

The Committee reconsidered the case and decided to forward the firm's representation to **Consultant (Tech-1)** for examination of the case as per advice of representative of MSME.

Case is deferred.

**Sl. No. 521**

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| Case No. : **30/3/80-ALC2/2014** | **M/s VIJAY TANKS & VESSELS LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 3410039435 Date: 06.03.2014 | | |
| HQ. No.: 01/80/050/00041/AM15 | **Subject:** Request for re-fixation of ad-hoc norms | **Deferred** |
| RLA No.: 34/24/040/00286/AM14 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in Meeting No.**21/80-ALC2/2014 dated 06.01.2015** as per written comments of DIPP vide Note No. 12/1/2015-TSW/22 dated 06.01.2015. However, the firm has requested for re-fixation of ad-hoc norms.

The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** for examination of the case on 09.10.2019 followed by an ID reminder on 02.12.2019. The representative of **DPIIT** again requested for the complete set of firm's representation. Therefore, the Committee decided to forward the complete set of firm's representation to **DPIIT**.

Case is deferred.

**Sl. No. 522**

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| Case No. : **17/19/80-ALC2/2014** | **M/s IND-SPHINX PRECISION LTD.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 2210015101 Date: 10.10.2014 | | |
| HQ. No.: 01/80/050/00451/AM15 | **Subject:** Request for re-fixation of ad-hoc norms | **Deferred** |
| RLA No.: 22/24/040/00056/AM15 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in Meeting No. **22/80-ALC2/2015 dated 02.02.2016** as per written comments of **MSME** vide ID Note No. 30 (199)/15-ME dated 30.12.2015.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MSME** for examination of the case on 18.10.2019 followed by an ID reminder on 26.12.2019. However, no comments have been received yet. Therefore, the Committee decided to wait for the comments.

Case is deferred.

**Sl. No. 523**

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| Case No. : **8/5/80-ALC2/2017** | **M/s OAM SAAI INTERNATIONAL INC.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0510402055 Date: 24.03.2017 | | |
| HQ. No.: 01/80/050/00069/AM18 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 05/24/040/00649/AM17 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. **17/80-ALC2/2017 dated 19.12.2017**on the ground that the export and import item are same.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MSME** on 09.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MSME** for expediting the comments.

Case is deferred.

**Sl. No. 524**

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| Case No. : **7/2/80-ALC2/2014** | **M/s TRANSASIA BIO MEDICALS LTD.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0310771504 Date: 24.02.2014 | | |
| HQ. No.: 01/80/050/00007/AM15 | **Subject:** Request for re-fixation of ad-hoc norms | **Deferred** |
| RLA No.: 03/95/040/00849/AM14 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was approved in Meeting No. 20/80-ALC2/2015 **dated** 05.01.2016 as per the written comments of DEIT vide U. O. No.: W-27/17/2014-IPHW dated 08.12.2015.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MeitY**on 09.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments.

Case is deferred.

**Sl. No. 525**

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| Case No. : **19/23/80-ALC2/2015** | **M/s STERLITE TECHNOLOGIES LTD.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0310799243 Date: 06.10.2015 | | |
| HQ. No.: 01/80/050/00432/AM16 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 03/95/040/00427/AM16 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 15/80-ALC2/2016 **dated 25.10.2016** due to non submission reply of deficiency letter dated 21.06.2016 (raised by DEIT).

However, the firm has requested for re-fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MeitY** on 07.10.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments.

Case is deferred.

**Sl. No. 526**

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| **Case No. 56/19/80-ALC2/2017**<br>**Case No. 18/3/80-**ALC2/**2018**<br>**Case No. 50/11/80-ALC2/2018** | **M/s AUTO COMP INDIA PVT. LTD.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. /date: 3110066941 dated 20.12.2017<br>Lic. No. /date: 3110067004 dated 15.03.2018<br>Lic. No. /date: 3110067175 dated 12.09.2018 | | |
| HQ. No. 01/80/050/00337/AM18<br>HQ. No. 01/80/050/00018/AM19<br>HQ. No .01/80/050/00241/AM19 | **Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s AUTO COMP INDIA PVT. LTD.,** under Para 4.7 of HBP (Vol.-I) – reg. | **Deferred** |
| RLA No. 31/83/040/00109/AM18<br>RLA No. 31/83/040/00166/AM18<br>RLA No.31/83/040/00090/AM19 | | |

**Decision:**

**i.)** **In respect of Lic. No. /date: 3110066941 Date: 20.12.2017**

The Committee considered the case as per the agenda and noted that the case wasrejected the norms by NC in its **4/80-ALC2/2018 dated 23.05.2018, 3/80-ALC2/2018 dated 09.05.2018 and** as import item description is not clear Advance Authorizations allowed only for specific import item.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of representative of **DHI**:

1. Calculation of requirement of raw material supported by dimensional engineering drawing with relevant dimensions highlighted.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Quantity of export in number in addition to weight.
4. Model-wise export quantity and weight of the export product.

**ii.)** **In respect of Lic. No. /date: 3110067004 dated 15.03.2018**

The Committee considered the case as per agenda and the case was ratified in meeting No. **3/80-ALC2/2018 dated 09.05.2018** on the recommendation of technical representatives of DHI, DIPP and MSME.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of representative of **DHI**:

1. Calculation of requirement of raw material supported by dimensional engineering drawing with relevant dimensions highlighted.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Quantity of export in number in addition to weight.
4. Model-wise export quantity and weight of the export product.

**iii.)** **<u>In respect of Lic. No. /date: 3110067175 dated 12.09.2018</u>**

The Committee considered the case as per agenda and the case was ratified in meeting No. **3/80-ALC2/2018 dated 09.05.2018** as per the written comments of DHI vide U. No. No. DES-I/AIPL/HIC-1-2018-HEI dated 20.12.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of representative of **DHI**:

1. Calculation of requirement of raw material supported by dimensional engineering drawing with relevant dimensions highlighted.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Quantity of export in number in addition to weight.
4. Model-wise export quantity and weight of the export product.

Case is deferred.

**<u>Sl. No. 527</u>**

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| Case No. : **13/16/80-ALC2/2017** | **M/s LARSEN & TOUBRO LIMITED.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0310815484 Date: 01.09.2017 | | |
| HQ. No.: 01/80/050/00276/AM18/ | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 03/95/040/00052/AM18 | | |

**Decision:** The committee considered the case as per agenda and noted that the case was rejected in Meeting No. **6/80-ALC2/2018 dated** 11.07.2018 as the parts of the import items given (unit of measurement) in sets and each set consist of how many numbers and their composition is not known.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of representative of **DHI**:

1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Sheet layout diagram of the material indicating the wastage during blanking.
6. Item number of consumables like paints, thinner & primers etc., their total value.
7. Raw material weight & finished weight of casting & forging proposed for import.
8. It is observed that both blading material, blade forging and finished blades are being imported.

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| The firm is requested to give import item number of all the above items weight their specific use and their placement in the turbine.<br>9. AA number of the similar export product & copy of NC decision.<br><br>Case is deferred. |

**Sl. No. 528**

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| Case No. **13/5/80-ALC2/2017**<br>Case No. **29/19/80-ALC2/2016**<br>Case No. **8/14/80-ALC2/2018** | **M/s SENIOR INDIA PRIVATE LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Adv. Lic. No. 0510402202 dated 12.04.2017<br>Adv. Lic. No. 0510399661 dated 08.09.2016<br>Adv. Lic. No. 0510409022 dated 20.12.2018 | | |
| HQ. No. 01/80/050/00074/AM18<br>HQ. No. 01/80/050/00424/AM17<br>HQ. No. 01/80/050/00324/AM19 | **Subject:** Request for re-fixation of ad-hoc norms in respect of 3 AA issued to **M/s SENIOR INDIA PRIVATE LIMITED,** under Para 4.7 of HBP (Vol.-I) – reg. | **Deferred** |
| RLA No. 05/24/040/00012/AM18<br>RLA No. 05/24/040/00288/AM17<br>RLA No. 05/24/040/00435/AM19 | | |
| **Decision:** The Committee considered the case as per the agenda noted that the above three cases were approved by NC in Meeting No. 8/80 dated 18.07.2017, Meeting No. 22/80 dated 31.01.2017 and Meeting No. 06/80 dated 03.07.2019 as per the written comments of DIPP letter no. 12/54/2017-TSW/105 dated 18.7.2017, written comments of DIPP vide UO No. 12/6/2017-TSW/56 dated 31.01.2017 and written comments of DPIIT vide U.O. No.: P-47011/416/2018-TSW dated 03.07.2019 respectively.<br>However, the firm has requested for re-viewing of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DPIIT was sent to the firm on 24.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.<br>Case is deferred. | | |

**Sl. No. 529**

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|---|---|---|
| Case No. : **24/17/80-ALC2/2014** | **M/s GEA BGR ENERGY SYSTEM INDIA LIMITED.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0410159425 Date: 16.09.2014 | | |
| HQ. No.: 01/80/050/00396/AM15 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 04/24/040/00154/AM15 | | |
| **Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. **5/80-ALC2/2016 dated 08.06.2015** due to non submission reply of deficiency letter dated 14.11.2014 (raised by DHI).<br>However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** for examination of the case on 21.08.2019 followed by reminders on 18.10.2019 & 24.12.2019. The representative of **DHI** again requested for the complete set of firm's representation. Therefore, the Committee decided to ask the firm to furnish complete set of application along with all relevant documents.<br><br>Case is deferred. | | |

**Sl. No. 530**

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|---|---|---|
| Case No. : **12/7/80-ALC2/2016** | **M/s HONDA TRADING CORPORATION INDIA PVT. LTD.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0510398531 Date: 17.05.2016 | | |
| HQ. No.: 01/80/050/00233/AM17 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 05/23/040/00053/AM17 | | |

**Decision:** The Committee considered the case as per the agenda noted that the case was rejected in Meeting No. 11/80 dated 19.08.2017 due to non submission reply of deficiency letter dated 26.04.2017 (raised by **DHI**).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of **Consultant (Tech-3)**:

1. To explain why the consumption per unit in past is 1.448 gm while requirement in present case is given as 0.384 gm per unit.
2. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

**Sl. No. 531**

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| Case No. : **37/19/80 ALC2/2017** | **M/s GODREJ & BOYCE MFG. CO. LTD.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0310815644 dated 08.09.2017 | | |
| HQ. No.: 01/80/050/00318/AM18 | **Subject:** Request for re-fixation of ad-hoc norms | **Deferred** |
| RLA No.:03/94/040/00432/AM18 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. **4/80-ALC2/2018 dated 23.05.2018** on the recommendation of technical representatives of DHI, DIPP and MSME.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was forwarded to **DPIIT** on 24.12.2019 for examination of the case**.** The representative of **DPIIT** again requested for the complete set of firm's representation. Therefore, the Committee decided to forward the complete set of firm's representation to **DPIIT**.

Case is deferred.

**Sl. No. 532**

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| Case No. : **17/31/80-ALC2/2010** | **M/s BHARAT HEAVY ELECTRICALS LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0910043002 Date: 06.08.2010 | | |
| HQ. No.: 01/80/050/00495/AM11 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 09/24/040/00169/AM11 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 40/80 dated 22.03.2011 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to ask from the firm to furnish the following information as per advice of the representative of DHI:

1. Weight of each Export Product.
2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
3. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Turbine, Generator, boiler feed pump are different items. Items proposed for import to be given separately (Information about the inputs required per unit of the resultant product as per Sl. No. 1 of Appendix-11A appearing in current HBP (Vol. I) separately for each product.)
6. Specification of each item of export.
7. Input Weight of each casting/ forging and corresponding finished weight
8. Use of each item of import.
9. To provide clarification for as import of 35,000 liters of paint which it has claimed as component and also calculation of the requirement for item at Sl. No. 81).
10. To provide proper calculation of the raw material, as the calculations given for raw material have not been linked with drawing & their dimensions submitted. (Item at Sl. No. 12 to 15, 50, 51, 53 & 77 to 82).

Case is deferred.

**Sl. No. 533**

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|---|---|---|
| Case No. : **17/33/80-ALC2/2010** | **M/s BHARAT HEAVY ELECTRICALS LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0910043468 dated 09.09.2010 | | |
| HQ. No.: 01/80/050/00573/AM11 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 09/24/040/00223/AM11 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 19.04.2011 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to ask from the firm to furnish the following information as per advice of the representative of DHI:

1. Details of associated Accessories along with individual weight & raw material & components required for each export items.
2. Inputs weight of each casting / forging and corresponding finished weight.
3. Length & weight of different types of pipes proposed for import separately.
4. Use of each item of import.
5. Weight of each Export Product.
6. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
7. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares. Raw Material / Consumables.
8. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
9. Net weight & gross weight of item No. 76 of import.

Case is deferred.

**Sl. No. 534**

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| Case No. : **23/9/80ALC2/2012** | **M/s BHARAT HEAVY ELECTRICALS LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0910053032 dated 13.06.2012 | | |
| HQ. No.: 01/80/050/00203/AM13 | **Subject:** Request for re-fixation of ad-hoc norms | **Deferred** |
| RLA No.: 09/24/040/00136/AM13 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was withdrawn from the meeting owing to non receipt of comments from EPCG Division in Meeting No. 23/80 dated 16.02.2016.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DHI** on 18.10.2019 for examination of the case. However, the representative of DHI requested for the complete set of application with other relevant documents of the case. However, the representative of DHI requested for the complete set of application. Therefore, the Committee decided to ask from the firm to furnish the complete set of application for examination of the case.

Case is deferred.

**Sl. No. 535**

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|---|---|---|
| Case No. : **30/33/80-ALC2/2009** | **M/s BHARAT HEAVY ELECTRICALS LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0910039076 dated 27.08.2009 | | |
| HQ. No.: 01/80/050/00496/AM10 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.:09/24/040/00184/AM10 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 48/80 dated 02.03.2010 due to non submission reply of the deficiency later as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **DHI** on 07.10.2019 for examination of the case. However, the representative of DHI requested for the complete set of application. Therefore, the Committee decided to ask from the firm to furnish the complete set of application for examination of the case.

Case is deferred.

**Sl. No. 536**

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|---|---|---|
| Case No. : **23/17/80-ALC2/2014** | **M/s GEA BGR ENERGY SYSTEM INDIA LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0410159424 dated 16.09.2014 | | |
| HQ. No.: 01/80/050/00395/AM15 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 04/24/040/00155/AM15 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 08.06.2015due to non submission reply of deficiency letter dated 14.11.2014 (raised by DHI).

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and decided to ask from the firm to furnish the following information as per advice of the representative of DHI:

1. List of import & export items.
2. Copy of ANF- 4A along with complete set of application.

Case is deferred.

**Sl. No. 537**

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|---|---|---|
| Case No. **: 1/33/85-ALC3/2008** | **M/s BOVING FOURESS LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0710061697 dated 15.12.2008 | | |
| HQ. No.: 01/85/050/00218/AM09 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 07/24/040/00524/AM09 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 2/80 dated 13.04.2010 due to non submission reply of deficiency letter as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of the representative of DHI:

1. Specific item of export with weight with rating & complete specification.
2. Import quantity is not multiples of the export. Justification for the same.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Assembly drawings/diagrams of the resultant product showing placement and exact use of

components in the export product (s).

6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

**Sl. No. 538**

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| Case No. **2/17/80-ALC2/2017** | **M/s VEM TECHNOLOGIES PVT. LTD.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0910065045 Date: 15.05.2017 | | |
| HQ. No.: 01/80/050/00281/AM18 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 09/24/040/00055/AM18 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 06.06.2019 due to non submission reply of deficiency letter dated 14.01.2019as raised by DPIIT.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of **Consultant (Tech-3):**

1. Copy of application.
2. Copy of Advance Authorization.
3. List of import & export items.
4. The weight of each export item.
5. Stage-wise wastage.

Case is deferred.

**Sl. No. 539**

| | | |
|---|---|---|
| Case No. **47/14/80-ALC2/2014** | **M/s ALSTOM TRANSPORT INDIA LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. /date: 0710105249 dated 20.06.2014 | | |
| HQ. No.: 01/80/050/00368/AM15 | **Subject:** Request for fixation of ad-hoc norms. | **Deferred** |
| RLA No.: 07/24/040/00092/AM15 | | |

**Decision:** In continuation to Meeting No. 12/80 dated 09.10.2019, the Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 11/80 dated 01.09.2015 due to non-submission reply of deficiency letter as raised by DHI.

Thereafter, the firm represented against the rejection and requested for a review. The case was again considered and deferred in Meeting no. 11/19 dated 06.12.2018 with following decision:

*"The Committee noted that a personal hearing was already given to the firm on 06.12.2018. In the personal hearing the firm informed the committee that it has taken various AA's for supply of 33 rail/tramway coaches. Further, firm stated that it* ***has taken an additional license for supplementary material*** *required for these very 33 rail/tramway coaches. However, it has an additional export obligation of another 33 rail/tramway coaches in this license. The Committee observed that the given submission is not tenable. The committee decided to seek a detailed report from the concerned RA regarding of all such licenses issued to the firm, admissibility and current status."*

In response to Norm Committee's e-mail dated 23.04.2019, Addl. DGFT Bangalore informed that firm has obtained several license, which are pending for the wants of norms and also informed about a letter from ECA-II, DGFT, New Delhi seeking information regarding alleged corrupt practices followed by M/s Alstom Transport India.

In this matter, the committee noted that the firm had approach the Policy Relaxation Committee (PRC) and the matter was taken up vide Meeting No. 17/AM20 held on 27.08.2019. The PRC noted the submissions by the firm as under:

*"They have stated that initially, 7 Advance Authorizations were applied for duty free import of inputs required for the manufacture and supply of 33 Metro Train sets to Chennai Metro Rail Limited being a deemed export project. ATIL sought amendment in all 7 Advance Authorizations to include residual items that were required to manufacture the 33 Train sets but the request was rejected citing technical reasons by RA. Thereupon, ATIL was compelled to apply for additional Advance Authorization No.0710105249 dated 20.06.2014 for importing residual inputs that were missed out and not covered under earlier 7 Advance Authorizations. Acquisition of Alstom India limited who was the manufacturer of key sub-assemblies also lead to inclusion of components required for manufacture of sub-assemblies in the captioned Advance Authorization. However, while applying for the said Advance Authorization (8th AA), export obligation of 33 Metro Train sets was declared inadvertently, as the system did not allow the applicant to apply for a new license unless the export obligation was declared. In fact, there is no separate EO under the Advance Authorization No.0710105249 dated 20.06.2014 as all imported inputs were used for manufacture of 33 train sets declared under previous 7 Advance licenses. The Advance Authorization No.0710105249 dated 20.06.2014 under which parts required for manufacture of 33 Metro Trains have been imported has been issued after 22 months from the date of earliest Advance Authorization in the clubbing set. Hence, request is to treat the supplies of 33 Train sets to the Metro Project supplied against Advance Authorizations as one and to discharge the EO. "*

**The policy relaxation committee vide PRC Meeting No. 17/AM20 dated 27.08.2019 gave the following decision in the matter:**

***"Decision:*** *The Committee heard the submission made by the firm and discussed the matter at length and decided to relax the conditions as laid down in Para 4.38 (vi), (vii) and (xii) of HBP 2015-20 as amended vide Public Notice No.70/2015-20 dated 30.01.2019 for clubbing of eight Advance Authorizations No.(i)0710090351 dated 21.08.2012, (ii)0710090531 dated 31.08.2012, (iii)0710095554 dated 23.05.2013, (iv)0710096369 dated 02.07.2013, (v)0710096370 dated 02.07.2013, (vi)0710099232 dated 28.10.2013 and (vii)0710101246 dated 10.01.2014 and (viii) 0710105249 dated 20.06.2014. It is subject to verification that amendments request of the firm made in the AAs was rejected by the RA, as claimed by the firm and all inputs imported in the 8 AAs are fully accounted for in the supplies. The other terms and conditions for clubbing shall remain same as per policy/HBP provisions. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting."*

This Committee observed that the PRC has clubbed all the eight authorizations for imports and export purposes. Export obligation of AA No. 0710105249 dt. 20.06.2014 would remain as it is even after clubbing. Hence, the Committee in its Meeting No. 10/80 dated 11.09.2019, asked the firm to furnish following information:

1. To provide detailed statement to account for the inputs in the export products against this license.
2. Relevant technical drawings and wastage details may be provided in relevant formats for examination by the technical authorities for the purpose of fixation of norms.

And also sought clarification from the PRC cell on 05.11.2019 regarding the export obligation of the eighth authorization if it would run concurrently with the export obligation of the first seven authorizations.

PRC in its meeting no. 23/AM20 dt. 03.12.2019, decided as follows:

"The committee reviewed the case and observed that request of the firm and minutes recorded in the earlier PRC decision were very clear. It reiterated that in view of the submission made by the firm, all the above 8 advance authorizations need to be clubbed for imports and exports purposes wherein export obligation of the 8th advance authorization no. 0710105249 dt. 20.06.2014 be treated as NIL as its EO is subsumed in the export obligation of the other 7 advance authorizations taken together. The firm shall approach RA within 30 days from the date of uploading of the minutes of meeting for clubbing."

The Committee noted that the firm's reply dated 06.11.2019 forwarded to DHI on 02.12.2019for examination of the case. On the advice of representative of DHI, the Committee decided to ask from the firm to furnish the following information:

1. Specific use of items imported under the eighth authorization vis a vis those imported under other seven authorizations.

Case is deferred.

**Sl. No. 540**

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|---|---|---|
| Case No. **57/17/80-ALC2/2015** | **M/s BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 1710006165 Date: 27.08.2015 | | |
| HQ. No.: 01/80/050/00361/AM16 | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 17/24/040/00043/AM16 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 23/80 dated 16.02.2016 due to non submission reply of deficiency letter dated 02.02.2015 as raised by DEIT.

However, the firm has requested for fixation of ad-hoc norms. The Committee considered the case and noted that the firm's representation was referred to **MeitY**for examination of the case on 09.10.2019 followed by an ID reminder on 02.12.2019. However, no comments have received yet. Therefore, the Committee decided to **remind MeitY again** for expediting the comments.

Case is deferred.

**Sl. No. 541**

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|---|---|---|
| Case No. **1/25/80-ALC2/2015** | **M/s UNITED DRILLING TOOLS LTD** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0510397442 Date: 29.01.2016 | | |
| HQ. No.: 01/80/050/00441/AM16/ | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 05/24/040/00493/AM16/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 05/80 dated 07.06.2016 due to non submission reply of deficiency letter dated 29.03.2016 as raised by DHI.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **Consultant (Tech-3)** on 23.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

**Sl. No. 542**

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|---|---|---|
| Case No. **19/23/80-ALC2/2016** | **M/s AZAD ENGINEERING PRIVATE LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 0910064137 Date: 14.09.2016 | | |
| HQ. No.: 01/80/050/00522/AM17/ | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA No.: 09/24/040/00295/AM17/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in Meeting No. 02/80-ALC2/2017 dated 25.04.2017 on repeat basis as approved for AA No. 0910064137 dated 14.09.2016 on the recommendation of the representative of DHI.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of the representative of DHI:

1. Clarification whether export product is fitted with stator or rotor of steam turbine or gas turbine.
2. Calculation of the requirement of raw material supported by dimensional engineering drawing with dimensions clearly highlighted.

Case is deferred.

**Sl. No. 543**

| | | |
|---|---|---|
| Case No. **1/19/80-ALC2/2017** | **M/s DAGGER MASTER TOOL INDUSTRIES LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic No.: 0310817719 Date: 12.12.2017 | | |
| HQ File No.: 01/80/050/00282/AM18/ | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA File No.: 03/94/040/00728/AM18 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in Meeting No.**4/80-ALC2/2018 dated 23.05.2018on the recommendation of representatives of DHI, DIPP & MSME.**

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and decided to forward the firm's representation to **MSME** for examination of the case as per advice of representative of **DPIIT**.

Case is deferred.

**Sl. No. 544**

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|---|---|---|
| Case No. **29/48/80-ALC2/2007** | **M/s JANDIA ENGINEERING PRIVATE LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic No.: 3210035131 Date: 02.04.2007 | | |
| HQ File No: 01/80/050/00675/AM08/ | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA File No: 32/21/040/00328/AM07/ | | |

**Decision:** The Committee considered the case as per the agenda and noted the decision of Meeting 10/80-ALC2/2009 dated 09.06.2009:

*"The Committee noted that RA neither reported the status of the case nor forwarded the four sets of application in response to this office letter and subsequent reminder. Since, the subject authorization is quite old; the Committee presumed that ratification of norms of the subject authorization is not required to RA so that the case may be closed on the part of NC."*

However, the firm has requested for fixation of ad-hoc norms. The Committee re-considered the case and noted that the query letter as raised in Meeting No. 10/80 dated 11.09.2019 was sent to **RA, Coimbatore** on 07.10.2019 followed by a reminder on 02.12.2019. However, no information has been received yet. Therefore, the Committee decided to **remind RA, Coimbatore** for submitting requisite information.

Case is deferred.

**Sl. No. 545**

| | | |
|---|---|---|
| Case No. **37/19/80-ALC2/2014** | **M/s KAMAR INFRASTRUCTURE PVT LTD.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Licence No.: 0310788243 Date: 21.08.2014 | | |
| HQ File No: 01/80/050/00471/AM15/ | **Subject:** Request for fixation of ad-hoc norms | **Deferred** |
| RLA File No: 03/94/040/00449/AM15/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80 dated 20.06.2017 due to non submission reply of deficiency letter.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that a deficiency letter seeking certain information as raised by DHI was sent to the firm on 23.12.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply.

Case is deferred.

**Sl. No. 546**

| | | |
|---|---|---|
| Case No. **53/23/80-ALC2/2016** | **M/s RADIANT HEAT EXCHANGER PVT.LTD** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No.: 3110066440 Date: 09.12.2016 | | |
| HQ. No.: 01/80/050/00556/AM17 | **Subject:** Request for re-fixation of ad-hoc norms | Deferred |
| RLA No.: 31/83/040/00112/AM17 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. 03/80 dated 09.05.2018 on the recommendation of Technical Representatives of DHI, DIPP and MSME.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **DPIIT** on 23.12.2019 for examination of the

case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

**Sl. No. 547**

| | | |
|---|---|---|
| Case No. 3/10/80-ALC2/2017 | **M/s HINDUSTAN RUBBER INDUSTRIES** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 0510402563 Date: 16.05.2017 | | |
| HQ. No.: 01/80/050/00213/AM18 | **Subject:** Request for fixation of ad-hoc norms | Deferred |
| RLA No.: 05/23/040/00043/AM18 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 08.10.2018.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 08.10.2018 has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019, asked to submit the reply of deficiency letter dated 08.10.2018. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** to furnish the reply of deficiency letter dated 08.10.2018.

Case is deferred.

**Sl. No. 548**

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|---|---|---|
| Case No. **8/23/80-ALC2/2015** | **M/s HINDUSTAN RUBBER INDUSTRIES** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 0510395884 Date: 12.10.2015 | | |
| HQ. No.: 01/80/050/00421/AM16 | **Subject:** Request for fixation of ad-hoc norms | Deferred |
| RLA No.: 05/23/040/00292/AM16 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/**80-**ALC2/2016dated 21.06.2016 due to non submission of reply of deficiency letter dated 19.04.2016 as raised by DIPP (Chemical) vide ID No.7/77/2016-TSW dated 26.02.2016.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 19.04.2016has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019, asked to submit the reply of deficiency letter dated 19.04.2016. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** to furnish the reply of deficiency letter dated 08.10.2018.

Case is deferred.

**Sl. No. 549**

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|---|---|---|
| Case No. **14/12/80-ALC2/2017** | **M/s GOLD MOHUR PROFILES LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 0510403501 Date: 25.07.2017 | | |
| HQ. No.: 01/80/050/00228/AM18 | **Subject:** Request for fixation of ad-hoc norms | Deferred |
| RLA No.: 05/23/040/00156/AM18 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 15/80-ALC2/2018 dated 06.03.2019 due to non submission of reply of deficiency letter dated 12.10.2018 as raised by DIPP (Chemical).

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the reply of deficiency letter dated 12.10.2018 has not yet been submitted by the firm. It was also noted that a letter was sent to the firm on 02.11.2019, asked to submit the reply of deficiency letter dated 12.10.2018. However, no reply has been received yet. Therefore, the Committee decided to **remind the firm** to furnish the reply of deficiency letter dated 12.10.2018.

Case is deferred.

**Sl. No. 550**

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|---|---|---|
| Case No. 1/8/80-ALC2/2018 | **M/s CORNING TECHNOLOGIES INDIA PVT. LTD.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 0510406690 Date: 30.05.2018 | | |
| HQ. No.: 01/80/050/00124/AM19 | **Subject:** Request for fixation of ad-hoc norms | Deferred |
| RLA No.: 05/23/040/00089/AM19 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission reply of deficiency letter 11.02.2019 as raised by MeitY.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MeitY**on 05.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments.

Case is deferred.

**Sl. No. 551**

| | | |
|---|---|---|
| Case No. 282/15/80-ALC2/2018 | **M/s CORNING TECHNOLOGIES INDIA PVT. LTD.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No 0510409144 Date: 01.01.2019 | | |
| HQ. No.: 01/80/050/00624/AM19 | **Subject:** Request for fixation of ad-hoc norms | Deferred |
| RLA No.: 05/23/040/00395/AM19 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 7/80-ALC2/2019 dated 17.07.2019 due to non submission of reply of deficiency letter dated 06.05.2019 as raised by MeitY.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **MeitY**on 05.11.2019 for examination of the case. However, no comments have been received yet. Therefore, the Committee decided to **remind MeitY** for expediting the comments.
Case is deferred.

**Sl. No. 552**

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|---|---|---|
| Case No. 13/12/80-ALC2/2018 | **M/s NIDEC INDIA PRIVATE LIMITED.** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. /date 0510408160 Date: 22.10.2018 | | |
| HQ. No.: 01/80/050/00286/AM19 | **Subject:** Request for fixation of ad-hoc norms | Deferred |
| RLA No.: 05/24/040/00408/AM19 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 06/80-ALC2/2019 dated 03.07.2019 due to non submission of reply of deficiency letter as raised by DPIIT.

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per written comments of DPIIT vide U. O. No.: P-47011/8/2019-TSW dated 23.12.2019:

1. Justification for the quantities of Resins, Adhesive, Coating Material etc. at Sl. No. 1 to 4, 17, 18, 19, 21 to 24 and 28 to 31 of the import items.
2. **Information as per Sl. No. 11 of SDF** (Starting from the specification of the export product, basic calculation as to how the raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.) **for export items at Sl. No. 9 and 32 (Copper Wire).**

Case is deferred.

**Sl. No. 553**

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|---|---|---|
| Case No. **19/19/80-ALC2/2016** | **L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 0310807493 Date: 31.08.2016 | | |
| HQ. No.: 01/80/050/00414/AM17 | **Subject:** Request for re-fixation of ad-hoc norms | Deferred |
| RLA No.: 03/95/040/00292/AM17 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. **15/80-ALC2/2018** dated 06.03.2019 as per the written comments of DHI vide their U.O. No. 3/96/2016/TSW(B) dated 24.12.2018

However, the firm has requested for fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was forwarded to **DHI** on 02.12.2019 for examination of the case. However, the representative of DHI informed in the meeting that the case is under examination. Therefore, the Committee decided to wait for the comments.

Case is deferred.

**Sl. No. 554**

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| Case No. **33/20/80-ALC2/2017** | **AUTOCOMP CORPORATION PANSE PRIVATE LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 3110066981 Date: 13.02.2018 | | |
| HQ. No.: 01/80/050/00397/AM18 | **Subject:** Request for re-fixation of ad-hoc norms | Deferred |
| RLA No.: 31/83/040/00154/AM18 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis similar to Export product 22 of AA

No. 3110067246 dated 27.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **Consultant (Tech-3)** on 23.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

**Sl. No. 555**

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| Case No. **31/5/80-ALC2/2018** | **AUTOCOMP CORPORATION PANSE PRIVATE LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 3110067040 Date: 07.05.2018 | | |
| HQ. No.: 01/80/050/00080/AM19 | **Subject:** Request for re-fixation of ad-hoc norms | Deferred |
| RLA No.: 31/83/040/00011/AM19 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.19 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis similar to Export product 22 of AA No. 3110067246 dated 27.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **Consultant (Tech-3)** on 23.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

**Sl. No. 556**

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| Case No. **30/5/80-ALC2/2018** | **AUTOCOMP CORPORATION PANSE PRIVATE LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 3110067039 Date: 07.05.2018 | | |
| HQ. No.: 01/80/050/00079/AM19 | **Subject:** Request for re-fixation of ad-hoc norms | Deferred |
| RLA No.: 31/83/040/00010/AM19 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DHI vide their U. O. No.: 3/26/2018-TSW(B) through e-mail dated 16.04.19 on repeat basis to Export product 22 and 24 of AA No. 3110067246 dated 27.11.2018.

However, the firm has requested for re-fixation of ad-hoc norms. The Committee reconsidered the case and noted that the firm's representation was referred to **Consultant (Tech-3)** on 23.12.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.

Case is deferred.

**Sl. No. 557**

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| Case No. **22/8/80-ALC2/2018** | **ULTRA ENGINEERS** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 3110067126 Date: 26.07.2018 | | |
| HQ. No.: 01/80/050/00145/AM19 | **Subject:** Request for re-fixation of ad-hoc norms | Deferred |
| RLA No.: 31/83/040/00063/AM19 | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. **14/80-ALC2/2018** dated 20.02.2019 on the recommendation of representative of DHI.

However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to ask from the firm to furnish the following information as per advice of the representative of DHI:

1. Volumetric calculation of requirement of item No. 3 of import supported by dimensional engineering drawing with relevant dimensions highlighted.
2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

Case is deferred.

**Sl. No. 558**

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| Case No. **68/2/80-ALC2/2016** | **MINDA SILCA ENGINEERING PRIVATE LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 0510397530 Date: 08.02.2016 | | |
| HQ. No.: 01/80/050/00071/AM17/ | **Subject:** Request for re-fixation of ad-hoc norms | Deferred |
| RLA No.: 05/24/040/00541/AM16/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. **2/80-ALC2/2019** dated 24.04.2019 as per written comments of MSME.

However, the firm vide letter dated 07.11.2019 had requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to refer the firm's representation to **MSME** for examination of the case.

Case is deferred.

**Sl. No. 559**

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| Case No.: **11/33/80-ALC2/2009** | **IDMC LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 3410025225 Date: 30.09.2009 | | |
| HQ. No.: 01/80/050/00477/AM10/ | **Subject:** Request for fixation of ad-hoc norms | Deferred |
| RLA No.: 34/24/040/00104/AM10/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **4/80-ALC2/2010** dated 27.04.2010 due to non-submission of reply of deficiency letter as raised by DIPP.

However, the firm vide letter dated 16.09.2018, 08.11.2019 & 24.12.2019 has requested for

fixation of ad-hoc norms. The Committee reconsidered the case and the matter was discussed in the meeting. However, the representative of DPIIT **asked for the list of items**. Therefore, the Committee decided to send **the list of items** to DHI for examination of the case.

Case is deferred.

**Sl. No. 560**

| Case No.: **67/5/80-ALC2/2018** | **BHARAT HEAVY ELECTRICALS LIMITED** | **Status:** |
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| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 0410164150 Date: 02.04.2018 | | |
| HQ. No.: 01/80/050/00116/AM19/ | **Subject:** Request for re-fixation of ad-hoc norms | Deferred |
| RLA No.: 04/24/040/00267/AM18/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. **3/80-ALC2/2019** dated 08.05.2019 as per written comments of DHI vide email dated 06.05.2019.

However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and noted that the firm has made some amendment in the AA after ratification of norms. The matter was discussed in the meeting and the Committee decided to refer the case to **DHI** for examination & comments.

Case is deferred.

**Sl. No. 561**

| Case No.: **21/14/80-ALC2/2016** | **VEE KAY VIKRAM & CO LLP** | **Status:** |
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| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 0810135377 Date: 27.05.2015 | | |
| HQ. No.: 01/80/050/00371/AM17/ | **Subject:** Request for fixation of ad-hoc norms | Deferred |
| RLA No.: 08/24/040/00060/AM16/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was rejected in M. No. **26/80-ALC2/2016** dated 28.03.2017 due to non-submission of reply of deficiency letter dated 27.12.2016 as raised by MSME.

However, the firm vide letter dated 17.09.2019 has requested for fixation of the ad-hoc norms. The Committee reconsidered the case and decided to refer the firm's representation to **MSME** for examination of the case.

Case is deferred.

**Sl. No. 562**

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| Case No.: **44/19/80-ALC2/2017** | **LARSEN & TOUBRO LIMITED** | **Status:** |
| M. No.: 18/80-ALC2/2019 dated 02.01.2020 | | |
| Lic. No. 0310816114 Date: 04.10.2017 | | |
| HQ. No.: 01/80/050/00325/AM18/ | **Subject:** Request for re-fixation of ad-hoc norms | Deferred |
| RLA No.: 03/95/040/00365/AM18/ | | |

**Decision:** The Committee considered the case as per the agenda and noted that the case was approved in M. No. **4/80-ALC2/2018** dated 23.05.2018 on the recommendation of technical representatives of DHI, DIPP and MSME.

However, the firm has requested for re-viewing the ad-hoc norms. The Committee reconsidered the case and decided to refer the firm's representation to **DPIIT** for examination of the case.

Case is deferred.

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